

Single Bench

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

CP (IB) No.329/KB/2017 CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9th August, 2017, 10.30 A.M

Name of the Company		Arun Kumar jain -Vs- Upadan Commodities Pvt Ltd		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Operational Greditor - Md Shehabuddin, Advocate

09-08-2017 – CP(IB) No. 319/KB/2017 – Arun Kumar Jain Vs. Upadan Commodities Pvt. Ltd.

ORDER

The Ld. Lawyer on behalf of the Operational creditor is present and prayed for some time to get appropriate instructions from his client.

The Corporate debtor is absent. On the last occasion, the Corporate Debtor was present and prayed for some time to arrange for the amount but they have not paid the amount as on date. Today also, they have found absent.

Fixing 21-08-2017.

MANORAMA KUMARI MEMBER(J)